

**SUPREME COURT OF INDIA**

Neki Ram

Vs.

Ama Ram Godara

C.A.No.14170 of 1996

(G.B.Pattanaik and B.N.Agrawal JJ.)

01.05.2001

**ORDER**

The Text below is only a summarized version of the order pronounced

Matter was whether services by respondent as an ad hoc employee can be counted for purpose of determining his seniority. Respondent before being regularised had several breaks in service. On appeal Supreme Court held that each period of service must be held as fresh service and as such services rendered before regularisation of service cannot be counted for purpose of determining his seniority.